



सत्यमेव जयते

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

कार्यालय महानियंत्रक एकरस्व अभिकल्प एवं व्यापार चिन्ह

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### **Public Notice regarding Fixation of Show-Cause Hearing**

It is brought to the notice of CGPDTM that present system of Show-Cause Hearing is creating inconvenience to the attorneys at large as they are required to attend hearings at appropriate office on frequent basis. The hearings are fixed based on the filing date of the application without consideration of the attorney involved in the matter and it lead to multiple visit of the attorney to the office even within a week. Requests have been received to club the hearings of the individual attorneys on the day so that their frequent visit may be avoided.

In view of the above it is decided that scheduling of the hearing will be modified with effect from June 2018. All the applications listed for hearing during a particular month should be fixed in such a way, that if more than one application is listed for hearing related to particular attorney / applicant during the month, same will be clubbed and hearing be fixed on the same date. If matters related to particular attorney / applicant are found to be more than the daily limit, remaining matter will be fixed for hearing on the very next working day.

(Om Prakash Gupta)  
Controller General of Patents, Designs & Trade Marks